

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3621
ANSWERED ON:11.08.2015
Illegal Construction
Hemamalini Smt.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of illegal construction in connivance with the corrupt officers of Police and Municipal Corporations of Delhi in the National Capital Territory of Delhi;
- (b) if so, the details thereof and the total number of such cases reported separately during the last one year and the current year;
- (c) whether the Government has conducted any inquiry in this regard;
- (d) if so, the details and the outcome thereof along with the action taken against the guilty separately during the said period; and
- (e) the corrective steps taken by the Government to check such cases in future?

Answer

Minister of State in the Ministry of Home Affairs
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): The Directorate of Local Bodies (the nodal Authority for all the three DMCs) has informed that 39 officials/officers have been found guilty and proceeded departmentally in 19 Regular Departmental Action(RDA) cases, 16 officials/officers have been found guilty and proceeded departmentally in 10 RDA cases and 33 officials/officers have been found guilty and proceeded departmentally in 18 RDA cases in North, South and East DMC respectively during the period 01.01.2014 up to 05.08.2015.

The role of Delhi Police with regard to illegal construction is only to inform the land owning agencies as and when any unauthorized construction is noticed.

Delhi Police also takes action to stop construction and seize construction material after receiving notice from MCD under Section 344(2) of DMC Act. However, as and when any complaint is received against any police personnel, prompt action is taken if it is found substantiated. The details of complaints received and action taken against Delhi Police personnel against whom allegations of inaction/allowing illegal construction were substantiated during the last year and the current year (i.e. upto 15.07.2015) may be seen at Annexure-'A'.

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(e): As and when any illegal construction is noticed in the area under the jurisdiction of Delhi Municipal Corporations, the action against the same is taken by the Building Department of the respective Zone as per provisions of DMC Act, 1957. It has revamped its infrastructure of detection & control on unauthorized / illegal constructions in Delhi. In this context, a number of measures have been taken which includes restructuring and strengthening of Central Control Room, Zonal Control Room, and demolition squad etc. Besides this, a Nodal Steering Committee has also been set up by the Hon'ble High Court of Delhi to monitor action against unauthorized/illegal constructions which holds regular meetings to review the action taken by the Zones.

The following corrective steps have been taken by Delhi Police to specify the actions to be taken by Delhi Police in the event of illegal constructions:

- (i) Briefing the Division/Beat level officers not to indulge in such activities;
- (ii) Wide publicity through mass media is given for general public regarding the role of police being limited only to intimate the concerned agency in construction related matters;
- (iii) Helpline No.1064/1800111064 and mobile No. 9810641064 have been started to lodge complaints against Police personnel in this regard; and
- (iv) Strict departmental action is taken against erring police officers who are found involved in such malpractices.
